

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.255 of 2020

Rajeev Ranjan MishraPetitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate.

For the Opp. Parties : Mr. Suraj Prakash, AC to SC.

02/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard the parties.

It has been submitted by learned counsel for the opposite parties that the order dated 13.01.2020, passed by this Court in W.P.(S). No. 2510 of 2018, has already been complied with.

In view of fair submission of learned counsel for the opposite parties, no contempt is made out against them and hence, it is dropped.

(Dr. S.N. Pathak, J.)